

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 162/MP/2020

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 20 & 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 seeking appointment of sole arbitrator for adjudication of disputes between the parties herein in terms of Clause 3.13(b) of the Agreement dated 31.10.2014.
- Date of Hearing : 22.2.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Shree Cement Limited (SCL)
- Respondents : Vedanta Limited and Anr.
- Parties Present : Shri Kumar Mihir, Advocate, SCL
Shri Hemant Singh, Advocate, Vedanta Limited
Shri Lakshyjit Singh Bagdwal, Advocate, Vedanta Limited
Shri Harshit Singh, Advocate, Vedanta Limited
Shri Harsha Peechara, Advocate, TSSPDCL
Shri Amarjit Singh, SCL
Shri Swapnil Mishra, SCL

Record of Proceedings

Case was called out for virtual hearing.

2. During the course of hearing, learned counsel for the Petitioner and learned counsel for the Respondents, Vedanta Limited and Southern Power Distribution Company of Telangana Limited ('TSSPDCL') made detailed submissions in the matter by adverting to the averments made in their respective pleadings. Learned counsel for TSSPDCL requested for time to file reply to the Petition.

3. After hearing the learned counsels for the parties, the Commission directed the Respondent, TSSPDCL to file its reply within two weeks with advance copy to the Petitioner who may file its rejoinder, if any within two weeks thereafter. The Petitioner was directed to submit the following information on affidavit by 15.3.2022:

- (a) Copy of the PPA dated 29.10.2014 executed between the Petitioner and TSSPDCL;
- (b) Details of bills which are under dispute and its claims along with copy of bills raised by CTUIL;
- (c) Copy of MTOA applications concerned with the instant case and copy of the MTOA grants or rejections by CTUIL;

4. Based on the request of the learned counsels for the Petitioner and Respondent, Vedanta Limited, the Commission permitted them to file written submissions within two weeks from the issuance of ROP with copy to the other side.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)